## LOK SABHA DEBATES

## LOK SABHA

Tuesday, November 2, 1976/Kartika 11, 1898 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

PAPERS LAID ON THE TABLE

STATEMENT 72. DELAY IN LAYING ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1972-73

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): I beg to lay on the Table a statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the Cochin Port Trust for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-11469/76].

TAMIL NADU URBAN LAND (CRILING AND REGULATION) RULES, 1976 AND NOTIFICATIONS UNDER TAMIL NADU TOWN AND COUNTRY PLANNING ACT, 1971

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI H. K. L. BHAGAT) I beg to lay on the Table—

(1) A copy of the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, published in Notification No. S.R.O. A/283(a)/76 (G.O. Ms 1641) in Tamil Nadu Government Gazette dated the 7th August, 1976 under sub-section (3) of section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with

- clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-11470/76].

- (3) A copy each of the following Notifications under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms 652 published in Tamil Nadu Government Gazette dated the 7th May, 1975 containing—
    - (a) The Preparation and Sanction of Detailed Development Plan Rules:
    - (b) The Master Plan (Preparation, Publication and Sanction) Rules;
    - (c) Application for Planning Permission Rules;
    - (d) The Planning Authorities (Association of Persons) Rules; and
    - (e) The Disqualifications for being members of the Tamil Nadu Town and Country Planning Board or Planning Authorities Rules. [Placed in Library. See No. LT-11471/76].

[Shri H. K. L. Bhagat]

- (ii) G.O. Ms 1871 published in Nadu Government Tamil Gazette dated the 17th December, 1975.
- (iii) G.O. Ms 932 published in Nadu Government Tamil Gazette dated the 23rd June, 1976.
- (iv) G.O. Ms 980 published in Tamil Nadu Government Gazette dated the 16th June, 1976.
- (v) The Planning Authority (Preparation and Submission of Annual Report) Rules, published in Notification No. G.O. Ms 1232 in Tamil Nadu Government Gazette dated the 21st July, 1976.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Hindl versions of the above Notifications.

[Placed in Library. See No. LT--11472/76].

NOTIFICATIONS UNDER TAMIL NADU COOPERATIVE SOCIETIES ACT 1961 AND ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION 1974-75.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPFLIES AND CO-OPERATION (SHRI A. C. GEORGE): I beg to lay on the Table-

- (1) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu: ---
  - (i) G.O. Ms 420 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendments to the Tamil Nadu

Co-operative Societies Rules.

Papers Laid

- (ii) G.O. Ms 422 published in Nadu Tamil Government Gazette dated the 7th July. 1976 making certain amendment to the Tamil Nadu Cooperative Societies Rules. 1963.
- (iii) G.O. Ms 426 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendment to the Tamil Nadu Cooperative Societies Rules. 1963.
- (iv) G.O. Ms 427 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amend-ment to the Tamil Nadu Cooperative Societies Rules, 1963.
- (v) GO Ms 485 published in Tamil Nadu Government Gazette dated the 28th July. 1976 making certain amendment to the Tamil Nadu Cooperative Societies Rules, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A statement (Hindi and Eng-lish versions) explaining reasons for not laying Hindi versions of the above Notifications. [Placed in Library. See No. LT-11473/76].
- (4) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-11474/76].